

**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NOIDA MEDICARE CENTRE LIMITED****RELEVANT PARTICULARS**

|     |                                                                                                                                       |                                                                                                                        |
|-----|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of Corporate Debtor                                                                                                              | Noida Medicare Centre Limited                                                                                          |
| 2.  | Date of Incorporation Of Corporate Debtor                                                                                             | 7 <sup>th</sup> June, 1988                                                                                             |
| 3.  | Authority under Which Corporate Debtor is Incorporated / Registered                                                                   | Registrar of Companies-Delhi                                                                                           |
| 4.  | Corporate Identity No./Limited Liability Identification No.of corporate debtor                                                        | L24239DL1988PLC031972                                                                                                  |
| 5.  | Address of the Registered Office and Principal Office (if any) of Corporate Debtor                                                    | Registered Office:- E-485, 2nd Floor, Near Old Police Station, Opposite Punit Apartment, New Ashok Nagar, Delhi 110096 |
| 6.  | Insolvency commencement date in respect of Corporate Debtor                                                                           | 28 <sup>th</sup> May 2020                                                                                              |
| 7.  | Estimated date of closure of insolvency resolution process                                                                            | 180 days from the commencement of Insolvency resolution process                                                        |
| 8.  | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Name: Chandra Prakash<br>Registration No:<br>IBBI/IPA-002/IP-N00660/2018-19/12023                                      |
| 9.  | Address and e-mail of the interim Resolution professional, as registered With the Board                                               | Address: 58-B, Pocket-4, Mayur Vihar, Phase-1, Delhi-110091<br>Email: cppumba2409@gmail.com                            |
| 10. | Address and e-mail to be used for correspondence with the interim resolution Professional                                             | Correspondence Address: 812, Indra Prakash Building, Barakhamba Road, New delhi-110001<br>Email: ip.nmccirp@gmail.com  |
| 11. | Last date for submission of claims                                                                                                    | 15 <sup>th</sup> June, 2020                                                                                            |
| 12. | Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional   | NA                                                                                                                     |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA                                                                                                                     |
| 14. | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | As mentioned below<br>NA                                                                                               |

The creditors of Noida Medicare Centre Ltd, are hereby called upon to submit their claims with proof on or before 15<sup>th</sup> June, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency Board of India (Insolvency Resolution Process for corporate persons) Regulation, 2016. The proof of claim is to be submitted by way of following specified forms:

Form B- For claims by Operation creditors

Form C- For claims by Financial Creditors

Form D- For claims by workmen and employees.

In order to get a copy of the form, you may download the above mentioned forms in the website [www.ibbi.gov.in](http://www.ibbi.gov.in) and Insolvency Board of India (Insolvency Resolution Process for corporate persons) Regulation, 2016.

Submission of false or misleading proofs of claim shall attract penalties

**Date: 29<sup>th</sup> May 2020**

**Place: New Delhi**

**Name and Signature of Interim Resolution Professional**

**: Chandra Prakash**